

FIR No. 426/2018
PS Paschim Vihar
U/s 394/397/302/34 IPC & 27/54/59 Arms Act
State Vs. Pritam @ Sonu @ Bijli

03.10.2020


Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Deepak Chauhan, Ld. Counsel for the
applicant/accused through VC.
SI Pankaj Saroha, PS Paschim Vihar through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Perusal of the file shows that on the last date of hearing, ld. Counsel for the applicant/accused submitted that the present application as filed on behalf of the applicant/accused also falls under the HPC guidelines dt. 18.05.2020.

Accordingly, IO/SHO PS concerned was directed to file report regarding the case pertains to the previous involvement of the applicant/accused i.e. in case FIR no. 710/2017, PS Vasant Kunj North.

Today SI Pankaj Saroha has filed report regarding the status of FIR no. 710/2017 PS Vasant Kunj North and as per which, the applicant/accused was discharged in the said case vide order dt. 21.08.2018.


03/10/2020. Contd....2.

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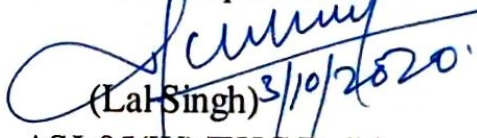
Report regarding conduct of the applicant/accused has been received from Addl. Supdt., Central Jail no.10, Rohini, Delhi and as per which the conduct of the applicant/accused is unsatisfactory during his custody period/stay in the jail due to the punishment tickets raised against him on 19.11.2018 and 28.05.2019.

Alongwith report, copies of the punishment tickets have also been annexed.

Since the conduct of the applicant/accused is reported to be unsatisfactory during his custody period in the jail, therefore, the present case is not covered under the HPC guidelines dt. 18.05.2020.

Accordingly, the present application is dismissed.

The present application u/s 439 Cr.P.C. is disposed of.


(Lal Singh) 3/10/2020
ASJ-05(W)/THC/Delhi
03.10.2020(P)

FIR No. 372/2018
PS Nangloi
U/s 498A/304B/377/34 IPC
State Vs. Faizan Ahmad

03.10.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Abid Ahmad Khan, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

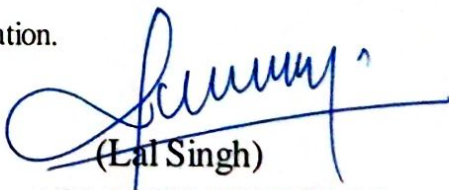
At the very outset, Id. Counsel for the applicant/accused submits that this application has been filed in terms of HPC guidelines as well as on the medical ground of father of the applicant/accused.

At this stage, Id. Counsel for the applicant/accused further submits that this application may be treated as application filed on behalf of the applicant/accused on the medical ground of father of the applicant/accused.

He further submits that medical documents of father of the applicant/accused have been annexed alongwith the present application.

Accordingly, issue notice to the IO/SHO concerned to verify the medical documents of father of the applicant/accused and also to file report regarding family details of the applicant/accused, returnable for 07.10.2020.

Put up on 07.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)

**Case No.109/2020
FIR No. 209/2019
PS Nihal Vihar
U/s 302 IPC
State Vs. Bharat**

03.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 607/15966-16015/Misc/Gaz/PDJ West/Delhi/2020 dt. 29.09.2020 of the Ld. Principal District & Sessions Judge, West, Delhi.

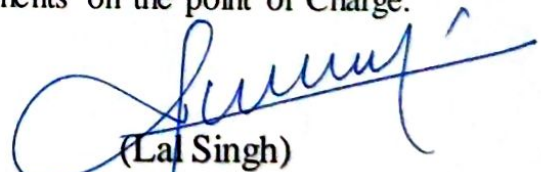
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Pawan Kumar and Sh. Satish Kumar, Ld. Counsels for the
accused through VC.
Accused is stated to be in J.C.

Matter is at the stage of arguments on the point of Charge.

Ld. Counsels for the accused submit that they have engaged
by the accused recently and as yet they have not filed the vakalatnama on
behalf of the accused. Ld. Counsels for the accused further submits that they
will file vakalatnama on behalf of the accused within a week from today and
they are seeking an adjournment for arguments on Charge.

Accordingly, matter is adjourned for 11.12.2020.

Put up on 11.12.2020 for arguments on the point of Charge.



(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)

Case No. 55931/2016
FIR No. 409/2015
PS Vikas Puri
State Vs. Mandeep Singh & others

03.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dt. 29.09.2020 of the Ld. Principal District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

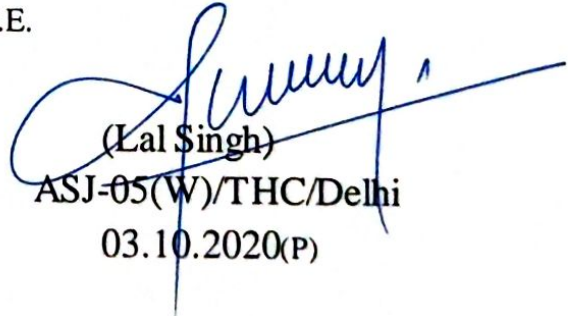
Perusal of the file shows that all the accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.12.2020.

Put up on 11.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)

Case No. 58274/2016
FIR No. 381/2016
PS Anand Parbat
State Vs. Mohd. Nadeem & others

03.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dt. 29.09.2020 of the Ld. Principal District & Sessions Judge, West, Delhi.

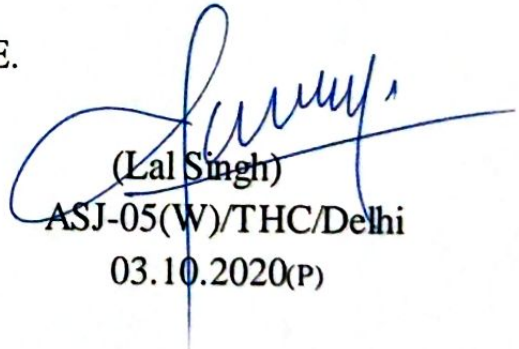
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.12.2020.

Put up on 11.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)

CA No. 131/2019
Sanchit Mohindra & others Vs. Sakshi Dhall

03.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dt. 29.09.2020 of the Ld. Principal District & Sessions Judge, West, Delhi.

Present : Sh. Tilak Raj Arora, Ld. Counsel for the appellants through VC.
Ms. Sakshi Dhall, respondent through VC.

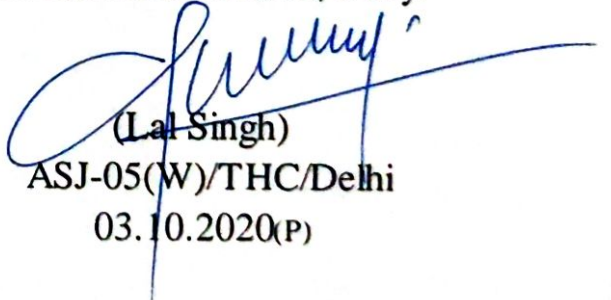
This matter is listed today for consideration.

Ld. Counsel for the appellants has filed fresh vakalatnama for appellants through email on the dedicated email I/D of this Court.

At this stage, parties submit that the matter is likely to be settled between them and hence, they are seeking an adjournment.

At the joint request of the parties, matter is adjourned for 21.11.2020.

Put up on 21.11.2020 for consideration/settlement, if any.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)

CR No. 462/2019

Amrender Kumar Vs. Chaudhary Gaurav

03.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dt. 29.09.2020 of the Ld. Principal District & Sessions Judge, West, Delhi.

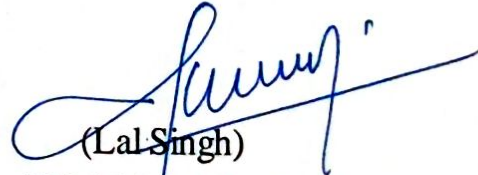
Present : None for the Petitioner.
None for the Respondent.

Matter is at the stage of arguments on the revision petition.

It is already 12.15 PM.

As none appeared for the parties, therefore, in the interest of justice, matter is adjourned for 11.12.2020.

Put up on 11.12.2020 for arguments on the revision petition.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.10.2020(P)